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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 642/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.06.2017

NAME OF THE PARTIES:

REI Industries Ltd.

V/s.

Ducon Technologies (I) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

23 Ankit R. i/b Rangepal

S. Tripathi

S. Tripathi

Adv. for Operational

Creditor (KEI)

Sandeap Kumbhan

13/8/2013

ORDER

T.C.P. No. 642/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- The name of the IRP to be proposed by the Petitioner/Creditor.
- Rest of the formalities are stated to be completed.
- No Reply or dispute so far raised from the side of the Respondent/debtor.
- On receiving the name of the IRP the Petition shall be decided on merits.
- 6. Duly communicated to the Respondents. The matter is fixed for final decision on

14th September, 2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 17.08.2017. Sd/-

M.K. Shrawat Member (Judicial)